

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 315 of 2020

IN THE MATTER OF:

V.S. Suresh

...Appellant

Vs

ASK Investment Managers Ltd. & Ors.

....Respondents

Present:

For Appellant: Mr. Rana Mukherjee, Sr. Advocate along with Mr. Gautham Shivshankar and Mr. Shantanu Singh, Advocates

For Respondents: Mr. Aman Raj Gandhi, Mr. Abhishek Sharma and Mr. Prashant Data, Advocates for Respondent No. 1.

Advocate for Respondent No. 2 is present but has not marked appearance.

Mr. Himanshu Kumar and Mr. Justin George, Advocates for Respondent No. 3

ORDER

24.02.2020 Learned Counsel for Appellant relies on a judgment of this Tribunal in the matter of “***Spade Financial Services Limited and Anr. Vs. Hari Krishan Sharma and Ors.***” in Company Appeal(AT)(Insolvency) No. 829 of 2019 and makes a reference to paragraphs 18 to 20.

Heard.

Learned Counsel for the Appellant says that the Appellant will delete the name of Respondent No. 3 as not necessary party as now the Resolution Professional is there.

Advocate Mr. Aman Raj Gandhi appears on behalf of Respondent No. 1. Advocate for Respondent No. 2 also appears. Formal service of notice is dispensed with.

It is stated that there is already another Company Appeal(AT)(Insolvency) No. 252 of 2020 arising out of the same Impugned Order which is pending before this Tribunal.

List the Appeal along with Company Appeal(AT)(Insolvency) No. 252 of 2020 – **“Sai Peace and Prosperity Apartment Buyers Association Vs. ASK Investment Managers Pvt. Ltd. & Ors.”** on **28th February, 2020.**

Respondents may file their respective Reply Affidavits by the said date. The parties may take up the question of stay, and, question of maintainability on that date.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Mn